

(14)

Central Administrative Tribunal, Principal Bench, New Delhi

O.A.No.5/2004

New Delhi, this the 25th day of February, 2005

Hon'ble Mr.Justice V.S. Aggarwal, Chairman  
Hon'ble Mr.S.K. Naik, Member(A)

Shri L.L. Satyanarayana,  
S/o Shri L.Ch. V. Raghavaiah,  
R/o WZ-25B, Palam Village,  
New Delhi-45

....Applicant

(By Advocate: Shri V.S.R. Krishna)

Versus

The Union of India, through:

1. The Secretary,  
Ministry of Home Affairs,  
Govt. of India,  
North Block, New Delhi
2. The Director,  
National Crime Records Bureau,  
East Block-7, R.K. Puram,  
New Delhi-66

....Respondents

(By Advocate: Shri N.S. Mehta)

Order(Oral)

Justice V.S. Aggarwal, Chairman

Learned counsel for the applicant states that he may be permitted to withdraw the present petition but may be permitted to challenge the order passed in the case of B.K. Routray.

*VS Ag*

(15)

2. Allowed as prayed. Subject to aforesaid, dismissed as withdrawn.

S.K. Naik  
( S.K. Naik )  
Member(A)

V.S. Aggarwal  
( V.S. Aggarwal )  
Chairman

/dkm/